

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104

IB-389/ND/2023
New IA/3223/2024

IN THE MATTER OF:

Sh. Rahul Juneja

.....Applicant

Vs.

Canara Bank & Ors. {2}

.....Respondent

SECTION

U/s 94 IBC

Order delivered on 01.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Personal : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan
Guarantor Dhingra, Advs.
For the RP : Mr. Sunder Khatri, Mr. Naman Khatri, Ms. Puja
Chaurasia, Mr. Ravi Grover, Advs.
For the Canara Bank : Mr. Hitesh Sachar, Ms. Anju Jain, Mr. Rabi Karmokar
Advs.

ORDER

New IA/3223/2024:-

This is an application filed by the Resolution Professional for bringing on record the assignment declaration of Applicant who acts as IRP of the Corporate Debtor in terms of order passed on 12.06.2024. Heard the

submission made by Ld. Counsel on behalf of the Applicant. The consent and assignment of declaration of the Resolution Professional as filed is taken on record with just exceptions. The present application i.e. New IA/3223/2024 is **disposed of.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)